

(a)

**F. No. 14-13/ CESTAT/CPIO-ND/RP/2019**  
**Customs, Excise and Service Tax Appellate Tribunal**  
**West Block No. 2, R.K. Puram, New Delhi-110 066**

**CPIO ID No. 14-13/2019**

Subject: Information under Right to Information Act 2005.

Sir/Madam,

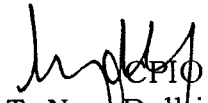
Please refer to RTI application of Shri/Smt. Rajat Tripathi (No. DODAF/R/2019/50127 dated 14.02.2019) **received by transfer from U.S. Ad.1C**, in this office on 06.03.2019, under RTI Act 2005, the information received from **Asst. Registrar (Admin.)**, containing 01 page is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. NIL (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

**Note:**

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

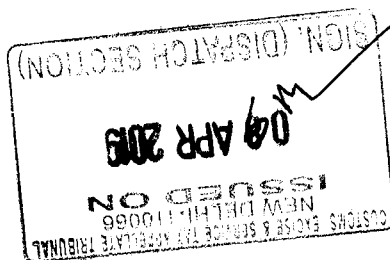
  
CPIO  
CESTAT, New Delhi  
Date: 08.04.2019

To,

1. Sh. Rajat Tripathi  
F 19, Katwaria sarai,  
New Delhi-110001

Copy to:

2. Sh. S. Bhowmick,  
U.S. to the Govt. of India,  
Ad.1C (CESTAT)  
Ministry of Finance, Dept. of Revenue,  
North Block, New Delhi-110001



**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL**

West Block No. 2, R.K. Puram, New Delhi – 66

Dated: 03.04.2019

I.D. No. 14-03/2019

**ADMINISTRATION SECTION**

Sub: Information sought under Right to Information Act, 2005

With reference to the RTI application dated 17.01.2019 filed by Mr. Rajat Tripathi received by transfer from Under Secretary Ad. IC letter dated 17.01.19 in CPIO I.D. No. 14-06/2-019, the information sought by the applicant under RTI Act 2005.

In this regard, the point-wise replies are as under:-

**Point 1-** The details of disabled persons who have got the govt job in this office since 2015 (Last 5 years) is as follows:

S. No.	Name	Details
1	Lovelesh Singh, Steno Gr II	PH-OH(UR) category with 80% PPRP both LL disability

**Point 2, 6-** The number of disabled persons from both legs/wheel chair bound who have joined this office since 2015 (Last 5 years) is One.

**Point 3 -** In addition to the vacancies which pertains to unreserved category, the recruitment for disabled persons is also done for the posts specifically reserved for disabled persons as per the roster.

**Point 4 -** After qualifying the exam, the persons who are disabled from both legs/ wheel chair bound, can join this office in specific posts as per Recruitment Rules. As far as our office is concerned, PwD candidates are employed in this organization.

**Point 5 -** The candidature of a candidate to join government service is restricted to Recruitment/service rules related to the post applied for.

**Point 7 -** The building in which this office is situated at New Delhi, is not easily accessible for disabled persons.

If aggrieved, you may file an appeal before, 1st Appellate Authority, CESTAT, Delhi.

  
(Mukesh Gupta)

Assistant Registrar (Admn)

To

CPIO/Accounts Officer, CESTAT, New Delhi

  
01/09/19

**Reminder**

**F F. No. 14-13/CESTAT/CPIO-ND/RP/2019**  
**Customs, Excise and Service Tax Appellate Tribunal**  
**West Block No. 2, R.K. Puram, New Delhi-110 066**


**CPIO ID No. 14-13/2019**

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. Rajat Tripathi (No. DODAF/R/2019/50127 dated 14.02.2019) **received by transfer from U.S. Ad.1C**, in this office on 06.03.2019, under RTI 2005, and CPIO ID No. 14-13/2019. The requisite information was called for from you, but the same have not been provided by you till date despite of CPIO's letters 26.02.2019 issued to you as deemed CPIO.

You are again requested to please provide the information **immediately** failing which you will be responsible for any action or penal action imposed by the First Appellate Authority or the Central Information Commission.

  
CPIO  
CESTAT, New Delhi  
Date: 29.03.2019

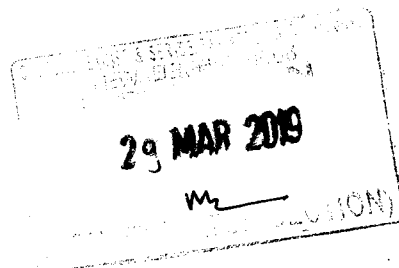
For Compliance to:

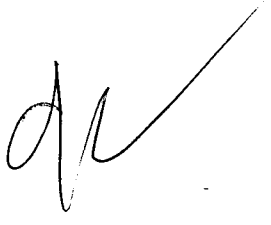
**1. A.R (Admin.)**

Copy to: (For Information)

1. Sh. Rajat Tripathi  
F 19, Katwaria sarai,  
New Delhi-110001

2. Sh. S. Bhowmick,  
U.S. to the Govt. of India,  
Ad.1C (CESTAT)  
Ministry of Finance, Dept. of Revenue,  
North Block, New Delhi-110001



  
29/3/19  
29/3/19

(6)

**F. No. 14-13/CESTAT/CPIO-ND/RP/2019**  
**Customs, Excise and Service Tax Appellate Tribunal**  
**West Block No. 2, R.K. Puram, New Delhi-110 066**

**CPIO ID No. 14-13/2019**

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

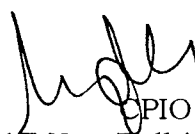
Please refer to RTI application of Shri/Smt. Rajat Tripathi (No. DODAF/R/2019/50127 dated 14.02.2019) **received by transfer from U.S. Ad.1C**, in this office on 06.03.2019, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) & 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **14-13/2019(CESTAT)** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and para wise information/inspection on or before 25.03.2019 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

**Note:-**

- 1. If the information is not available with your section and you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.**
- 2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.**
- 3. Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made thereunder, under intimation to the undersigned.**

Encl: As above.

  
CPIO  
CESTAT New Delhi  
Date: 11.03.2019

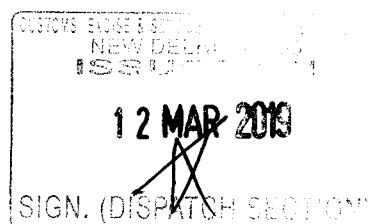
For Compliance to:

**1. A.R (Admin.)**

Copy to: (For Information)

1. Sh. Rajat Tripathi  
F 19, Katwaria sarai,  
New Delhi-110001

2. Sh. S. Bhowmick,  
U.S. to the Govt. of India,  
Ad.1C (CESTAT)  
Ministry of Finance, Dept. of Revenue,  
North Block, New Delhi-110001



  
11/3/19

RTI MATTER

F.No. R.20011/35/2019-Ad.1C (CESTAT)  
Government of India  
Ministry of Finance  
Department of Revenue

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New Delhi, 27<sup>th</sup> February, 2019

To

14-13  
ID No - 14-13/2019

The CPIO,  
CESTAT, West Block No.2,  
R.K. Puram, New Delhi – 66.

Subject: - Transfer of RTI application u/s 6(3) of the RTI Act – reg.

Sir,

I am to refer to an online RTI application No. DODAF/R/2019/50127 dated 14/02/2019 filed by Sh. Rajat Tripathi, Delhi received in this office on 22/02/2019. The same is transferred under section 6(3) of the RTI Act for providing the requisite information directly to the applicant in terms of the provisions of the RTI Act-2005.

Encl: - As above

Yours faithfully,

(S Bhowmick)

Under Secretary to the Government of India/CPIO  
Tele: 2309 5359

Copy to: Sh. Rajat Tripathi, F 19, Katwaria Sarai, New Delhi- 110001 : For Information.

Admission  
Sh. Bhowmick  
14/13  
06/2/19

Receipt No:- 1070688/2019/CESTAT-DO  
File No-R- 20011/35/2019 -CESTAT-DO R.  
Computer No:- 300412730.

FTS 1070024 /2019-RTI CELL  
Government of India  
Ministry of Finance  
Department of Revenue  
RTI CELL

2

Dated 22/2/ 2019

Subject:- As mentioned in RTI application

Please find enclosed an RTI application/Appeal received in the RTI Cell on dated 21/2/19 from M/o Social Justice and Empowerment dated 15/2/19 in respect of Mr./Mrs/Ms Rajat Tripathi regarding As mentioned above which concerns the CPIO/Appellate Authority US(Ad-I), US(Ad-IA&B), US(Ad-IC), US(Ad-ed), US(ITCC), US(CO

2. The RTI application/Appeal is being transferred/forwarded to the \_\_\_\_\_ After going through the allocation of Business Rules of the Government of India/Induction Material of the Department of Revenue as the subject matter pertains to the above mentioned Ministry/Department/Office/CPIO.

3. Final reply may be sent to the applicant directly by the concerned CPIO/Appellate Authority within the stipulated time frame under the RTI Act, 2005. A Copy of the final reply may also be endorsed to this cell for information.

Encl-As above

Shashi Arora  
22/2/19  
(Shashi Arora)  
Setion officer(RTI Cell)  
Tel.No.23095368

To

- ① US(Ad-I)
- ② US(Ad-IA&B)
- ③ US(Ad-IC)
- ④ US(Ad-ed)
- ⑤ US(ITCC)
- ⑥ US(CO-9)

22/2  
AS (CO-9)  
AS (Ad-IC)  
AS (Ad-ed)

3397

RTI MATTER  
TIME BOUND

3

No. A-43011/43/2019- RTI  
Government of India  
Ministry of Social Justice and Empowerment  
Department of Empowerment of Persons with Disabilities (Divyangjan)

Pt Deendayal Antyodaya Bhawan C G O Complex  
Lodhi Road, New Delhi - 110 003  
Dated the 15<sup>th</sup> February, 2019

OFFICE MEMORANDUM

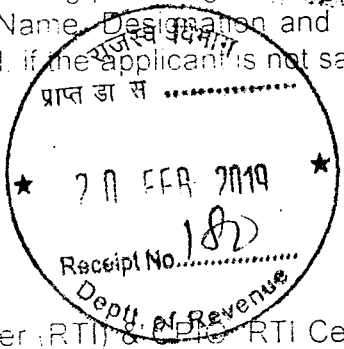
Subject - Information sought under the RTI Act, 2005 by Shri Rajat Tripathi, F-19  
Katwaria Sarai, New Delhi- 110016.

Under Rule 6 (3) of the Right to Information Act 2005, the undersigned is directed to forward herewith a copy of the On-line RTI application vide Registration No. DODAF/R/2019/50127 dated 14 02 2019 of Shri Rajat Tripathi, F-19, Katwaria Sarai, New Delhi- 110016 seeking information under the RTI Act, 2005. The RTI application fee has been deposited On-line by the applicant.

2 The information sought by the applicant may be furnished/provided/sent directly to the applicant as per the instructions contained in the RTI Act, 2005 within the stipulated time

3 While furnishing/providing sending the information the applicant may also be informed of the Name, Designation and Address of the First Appellate Authority for preferring appeal, if the applicant is not satisfied with the information

✓ Encl.:- As above



*Ram*  
(Ram, Kishan)  
Consultant (RTI)  
Tel No 011-2436505

To:

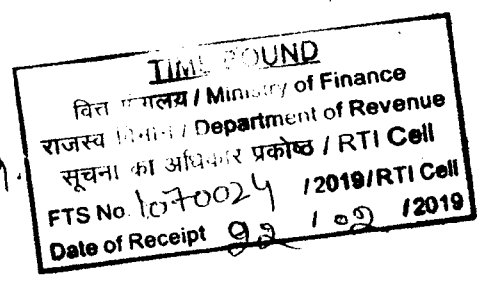
- 1 Nodal Officer (RTI) & CPIO, RTI Cell, All the Ministries/Departments of Govt. of India (as per list attached);
- 2 Deputy Director (RTI), RTI Cell, Social Welfare Department Govt. of NCT of Delhi, GLNS Complex, Delhi Gate, New Delhi- 110002

Copy to:-

Shri Rajat Tripathi, F-19, Katwaria Sarai, New Delhi- 110016 - Your On-line RTI application vide Registration No. DODAF/R/2019/50127 dated 14 02 2019 is being transferred to the concerned Public Authorities under Section 6 (3) of RTI Act 2005. The applicant is requested to contact the above mentioned Public Authorities for further information in the matter

*US (Ad-D) / AdIA (B) / Ad Ic / En/D/He*  
*US (ITCC)*  
*US (CX-9)*

*21/2/19*



## RTI REQUEST DETAILS

Registration No. : DODAF/R/2019/50127 Date of Receipt : 14/02/2019

Type of Receipt : Online Receipt Language of Request : English

Name : rajat tripathi Gender : Male

Address : F 19, Karwaria sarai, , New Delhi-110001. Pin:110001

State : Details not provided Country : India

Phone No. : Details not provided Mobile No. : +91-7859986065

Email : rajattripathi1092@gmail.com

Status(Rural/Urban) : Urban Education Status :

Is Requester Below Poverty Line ? No Citizenship Status : Indian



Amount Paid : 10) Mode of Payment : Payment Gateway

Request Pertains to :

Information Sought : Please provide details. Letter is attached.

Print Save Close



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- 
1. Kindly provide the no and details of disabled persons who have got the government job in different PSUs/Government department/Ministries in last five years i.e. 2015.?
  2. How many disabled person from both legs/wheel chair bounded have got the government job from last five years i.e. 2015?
  3. How much government employment has have been created for disabled person in last five years i.e. 2015?
  4. How many government organization are allowing to do government job for the persona, who are disabled from both legs/ wheel chair bound after qualifying the exam?
  5. Is there any restriction from getting /doing government job for the person who are disabled from both legs and wheel chair bound?
  6. How many disabled persons from both legs and wheel chair bound have joined the government organization in Delhi under central government and state government in last five years i.e. 2015?
  7. How many buildings under Government of Delhi/ central government are accessible for disabled persons from both legs and wheel chair bounded?